



2026:KER:45000

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

MONDAY, THE 22ND DAY OF JUNE 2026 / 1ST ASHADHA, 1948

WP(C) NO. 39952 OF 2025

PETITIONER :

**MUHAMMED ANWAR SAIDU, AGED 27 YEARS,
S/O KABEER K. S,
NOW RESIDING AT KOTTAVATHUKKAL HOUSE,
ELAMDESOM,
THODUPUZZHA P.O.,
IDUKKI., PIN - 685 588.**

**BY ADVS.
SRI.S.RAJEEV
SRI.V.VINAY
SRI.M.S.ANEER
SHRI.SARATH K.P.
SHRI.ANILKUMAR C.R.
SHRI.K.S.KIRAN KRISHNAN
SMT.DIPA V.
SHRI.AKASH CHERIAN THOMAS
SHRI.AZAD SUNIL**

RESPONDENTS :

- 1 BAR COUNCIL OF INDIA
REPRESENTED BY ITS SECRETARY, 21,
ROUSE AVENUE INSTITUTIONAL AREA,
NEAR BAL BHAWAN,
NEW DELHI - 110 002.**
- 2 BAR COUNCIL OF KERALA
REPRESENTED BY ITS SECRETARY,
HIGH COURT JUNCTION,
KOCHI,
KERALA, PIN - 682 031.**



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- 3 **PRICIPAL
GOVERNMENT LAW COLLEGE,
KOZHIKODE, MARIKUNNU P.O.,
KOZHIKODE, KERALA, PIN - 673 012.**

- 4 **UNIVERSITY OF CALICUT
REPRESENTED BY ITS REGISTRAR,
CALICUT UNIVERSITY P.O.,
MALAPPURAM DISTRICT,
KERALA, PIN - 673 635.**

- 5 **STATE OF KERALA
REPRESENTED BY THE SECRETARY TO GOVERNMENT,
DEPARTMENT OF HIGHER EDUCATION,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, KERALA, PIN - 695 023.**

**UNNI SEBASTIAN KAPPAN (SR GP),
ADV RAJIT(SC),
P C SASIDHARAN (SC)**

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
22.06.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:**



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BECHU KURIAN THOMAS, J.**W.P.(C) No.39952 of 2025****Dated this the 22nd day of June, 2026****JUDGMENT**

The writ petition has been filed seeking a direction to respondents 3 and 5 to complete the process for obtaining recognition for the LLB course of the Government Law College, Kozhikode with retrospective effect, from the first respondent.

2. The learned Standing Counsel for the second respondent upon instructions submitted that since the third respondent has already cleared all the defaulted amounts and has also complied with all conditions, provisional affiliation has already been granted. It was also submitted that the affiliation will continue as long as the college complies with the prescribed standards and conditions, as required by law.
3. Since provisional affiliation has already been issued the grievance of the petitioner stands redressed. However, compliance with the conditions for continued affiliation, is a matter which has to be ensured by the third respondent. As the grievance projected in this writ petition stands redressed, this writ petition is closed.



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Needless to mention that the 3rd and 5th respondents shall initiate appropriate steps to continue the affiliation and even obtain permanent affiliation for the College without undue delay.

sd/-
BECHU KURIAN THOMAS
JUDGE

AMV/22/06/2026



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APPENDIX OF WP(C) NO. 39952 OF 2025

PETITIONER EXHIBITS

- | | |
|-------------------|---|
| EXHIBIT P1 | TRUE COPY OF THE BACHELOR OF BUSINESS ADMINISTRATION AND BACHELOR OF LAW (HONS.) CERTIFICATE ISSUED BY THE UNIVERSITY OF CALICUT DATED 06.09.2022. |
| EXHIBIT P2 | TRUE COPY OF THE ENROLMENT CERTIFICATE DATED 24.07.2022. |
| EXHIBIT P3 | TRUE COPY OF THE NATIONAL COMMITTEE OF ACCREDITATION IN CANADA (NCA) LETTER DATED 11/11/2024. |
| EXHIBIT P4 | TRUE COPY OF RELEVANT EXTRACT FROM BCI'S LIST |
| EXHIBIT P5 | REPRESENTATION MADE BEFORE BAR COUNCIL |